

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 210 of 1996.

Monday this the 19th day of February, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

G.P.Gopalakrishnan Kartha,
Lower Selection Grade Postal Assistant,
Kakkoor Post Office, Cochin-17. .. Applicant

(By Advocate Shri Babu Cherukara)

Vs.

1. Union of India, represented by the
Secretary, Department of Posts,
Oak Bhavan, New Delhi.

2. The Director of Postal Services,
Cochin Region, Cochin.

3. The Senior Superintendent of
Post Offices,
Ernakulam Postal Division,
Ernakulam. .. Respondents

(By Advocate Shri James Kurien, ACGSC)

The application having been heard on 19th February, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by the withholding of an
increment. Disciplinary proceedings were initiated
and the punishment aforesaid was imposed. This was
affirmed in appeal. According to counsel for applicant,
due to the unprecedented rush and shortage of staff some
registered letters came to be misplaced but they were not
lost. This according to applicant calls for a very lenient
approach.

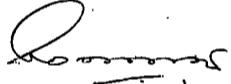
....2

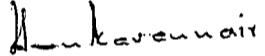
2. This is a matter appropriately for the departmental authorities to consider and they will do so if applicant moves the competent authority under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules.

3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to respondents for compliance. We record the submission.

4. Original application is disposed of as aforesaid. No costs.

Dated 19th February, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

*ks192/-